

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3517/2008

(From the judgement and order dated 18/12/2007 in WPC No.5462/2007  
of the HIGH COURT OF DELHI AT NEW DELHI)

UNION OF INDIA

Petitioner(s)

VERSUS

M/S VATIKA FARMS PVT.LTD. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 29/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA  
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. G.E. Vahanvati, SG  
Mr. Chinmoy Pradip Sharma, Adv.  
Mr. Vikram Gulati, Adv.  
Mr. B.V. Balaram Das, Adv.

For Respondent(s) Mr. Bhargava V. Desai, Adv.  
Mr. Rahul Gupta, Adv.  
Ms. Reema Sharma, Adv.

UPON hearing counsel the Court made the following  
ORDER

Although question of law does arise in this S.L.P., on the facts of the case,

since the assessee has paid taxes in terms of the order of the Settlement  
Commission, we do not wish to interfere in this matter.

Subject to above, Special Leave Petition stands disposed of.

(N. ANNA PURNA)  
COURT MASTER

(MADHU SAXENA)  
COURT MASTER